

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 25/13 of NC-VI held on 08.11.2012

Meeting No.24/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 08.11.2012 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
3	Sh. S.K.Jain	DO	DIPP
Officer in attendance			
3	Smt. S. Latha	Dy. DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 24/13 held on 01.11.2012 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	478 Case No.:5/25/85-ALC3/2012	Party Name:S.R.S. PHARMACEUTICALS PVT. LTD.	Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
	HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Deferred
	The committee discussed the case and it was noted that comments are awaited from MFPI. Committee decided to request MFPI to expedite their comments . The case is deferred and to be placed before the committee on 13.12.2012			

2	479 Case No.:7/25/85-ALC3/2012	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
	HQ File :01/85/050/00133/AM13/	RLA File :03/95/040/00255/AM13/	Lic.No/Date:0310706518 28.08.2012	Deferred

The committee discussed the case and it was noted that comments are awaited from MFPI. Committee decided to request MFPI to expedite their comments. The case is deferred and to be placed before the committee on 13.12.2012

3	480 Case No.:6/25/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
	HQ File :01/85/050/00132/AM13/	RLA File :03/95/040/00389/AM13/	Lic.No/Date:0310705938 22.08.2012	Deferred
	The committee discussed the case and technical member of the DIPP stated that comments may be obtained from the MSME. Accordingly committee decided to forward the case to MSME (Chemical Division) for their comments. The case is deferred and to be placed before the committee on 13.12.2012.			

4	481 Case No.:8/25/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:25/85-ALC3/2012 08.11.2012	Status: Deferred
	HQ File :01/85/050/00134/AM13/	RLA File :03/95/040/00388/AM13/	Lic.No/Date:0310705925 22.08.2012	Defer Date:
	The committee discussed the case and technical member of the DIPP stated that comments may be obtained from the MSME. Accordingly committee decided to forward the case to MSME(Chemical Division) for their comments. The case is deferred and to be placed before the committee on 13.12.2012.			

5	482 Case No.:3/25/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
	HQ File :01/85/050/00129/AM13/	RLA File :03/94/040/00366/AM13/	Lic.No/Date:0310706282 24.08.2012	Approved
	The committee discussed the case and decided to approve the case as per the earlier comments furnished by the MFPI vide their letter no. 5/DGFT/2011 dated 02/7/2012 as under:-			
Export Item		Qty.	Import Item	Qty.

Cocoa Butter	1 kg	Cocoa Beans Dried & Fermented	2.31 kg
RA may take consequential action as per policy / procedure			

6	483 Case No.:2/25/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED		Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
	HQ File :01/85/050/00128/AM13/	RLA File :03/94/040/00367/AM13/		Lic.No/Date:0310706431 24.08.2012	Approved
	The committee discussed the case and decided to approve the case as per the earlier comments furnished by the MFPI vide their letter no. 5/DGFT/2011 dated 02/7/2012 as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Cocoa Butter	1 kg	Cocoa Beans Dried & Fermented	2.31 kg	
RA may take consequential action as per policy / procedure					

7	484 Case No.:4/25/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED		Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
	HQ File :01/85/050/00130/AM13/	RLA File :03/94/040/00382/AM13/		Lic.No/Date:0310706828 29.08.2012	Approved
	The committee discussed the case and decided to approve the case as per the earlier comments furnished by the MFPI vide their letter no. 5/DGFT/2011 dated 02/7/2012 as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Cocoa Butter	1 kg	Cocoa Beans Dried & Fermented	2.31 kg	
RA may take consequential action as per policy / procedure					

8	485	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:25/85-ALC3/2012	Status:
	Case No.:1/25/85-ALC3/2012		08.11.2012	
	HQ File :01/85/050/00127/AM13/	RLA File :03/94/040/00381/AM13/	Lic.No/Date:0310706825	Approved
			29.08.2012	
The committee discussed the case and decided to approve the case as per the earlier comments furnished by the MFPI vide				

their letter no. 5/DGFT/2011 dated 02/7/2012 as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1 kg	Cocoa Beans Dried & Fermented	2.31 kg

RA may take consequential action as per policy / procedure

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486 Case No.:4/29/85-ALC3/2011	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
HQ File :01/85/050/00161/AM12/	RLA File :08/24/040/00207/AM12/	Lic.No/Date:0810106487 12.12.2011	Approved
The committee discussed the case and it was noted that comments are awaited from MFPI. However, the comments received from MSME was discussed with representative of MFPI, present in the meeting who agreed with the same. Committee decided to approve the case as per the written comments furnished by the MSME vide their letter No. DC (MSME) U.O.No.17/4/4/2012-Food dated 8.11.2012 as under:-			
Export Item	Qty.	Import Item	Qty.
1.Extruded or expanded products snack pellets potato based (i)Die face cut (2) 3D shape (3) punch out (4) sheeted	449280.00 kg	1. Potato granules 2.Potato flakes 3.Potato starch 4. Modified Potato starch 5.Pregelatinized wheat flour 6. Pregelatinized corn flour	84912.00 kg 63259.00 kg 202850.00kg 17073.00 17432.00kg 22015.00kg
2. Extruded or expanded products snack pellets cereal based (i)Die face cut (2) 3D shape (3) punch out (4) sheeted	1052400.00 kg	Tapioca starch	24510.00kg
RA may take consequential action as per policy / procedure.			

10	487	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
	HQ File :01/85/050/069/AM11	RLA File :08/24/040/00146/AM11	Lic.No/Date:0810091487 20.08.2010	Deferred
	The committee discussed the case and it was noted that nomenclature of certain import items has been amended vis-à-vis what was applied for in the recommendation of MSME. MSME has been requested to indicate the need for amendment in their recommendation. Committee decided to defer the case and place before committee after two weeks.			

11	488	Party Name:LUBRIZOL ADVANCED MATERIALS INDIA PVT. LTD	Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
	HQ File : 01/85/162/126/AM11	Fixation of SION for export product Cassia Gum Powder against indigenous items Cassia Seeds/Cassia Split. (Reference from KASEZ, Gandhidham Kutch)		Deferred
	The committee discussed the case and decided to put up the case on file.			

12	489	Party Name:CHOICE TRADING CORPORATION PVT. LTD	Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
	HQ File : 01/85/50/089/AM11	RLA File :10/24/040/00056/AM11	Lic.No/Date:1010040368 30.09.2010	Deferred
	The committee discussed the case . It was noted that information called for from the firm by MFPI vide their letter dated 28.8.2012 and this office letter dated 11.9.2012 are awaited from the firm . Committee decided to issue reminder to the firm for furnishing the requisite information at the earliest. The case is deferred and to be placed before the committee on 13.12.2012.			

13	490	REF. FROM JT. DGFT,LUDHIANA	Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
	HQ File : 01/85/162/171/AM13	Clarification regarding importability of Cheese as Milk Product against SION E-5 export of Biscuits under DFIA Licence.		Deferred
	The Committee discussed the case and it was noted that comments / view called for from the MFPI / MSME are awaited.			

Committee decided to remind the MFPI & MSME (Food Division) to expedite their comments. The case is deferred and to be placed before the committee on 6.12.2012.

14	491 Case No.:17/2/85-ALC3/2012	Party Name:LEMNIS LIGHTING INDIA PRIVATE LIMITED	Meet No/Date:25/85-ALC3/2012 08.11.2012	Status:
	HQ File :01/85/050/00017/AM13/	RLA File :05/23/040/00473/AM12/	Lic.No/Date:0510319156 01.03.2012	Deferred
	The Committee discussed the case and it was noted that information called for from the firm by the Department of Information and Technology and this office has not been received so far. Committee decided to issue reminder to the firm to furnish the requisite information. The case is deferred and to be placed before the Committee on 13.12.2012.			

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